[Shri P. Venkatasubbaiah]

they are inciting the employees to indulge in sabotage.

MR. SPEAKER: Kindly sit down.

SHRI S. M. BANERJEE: Kindly allow a two-hour discussion.

MR. SPEAKER: The Minister will make a statement.

SHRI S. M. BANERJEE: Kindly allow a discussion.

MR. SPEAKER: I am not allowing anything.

This matter has been sufficiently discussed already in this House.

I am not allowing any Member to speak without my permission.

I will see to it afterwards when the Minister comes with a statement. We have had enough of discussion last time. The Minister will come with a statement. We will then see to it.

11.53 hrs.

PAPERS LAID ON THE TABLE

ANDHRA PRADESH MUNICIPALITIES (AMENDMENT) ACT

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI): I beg to lay on the Table a copy of the Andhra Pradesh Municipalities (Amendment) Act, 1973 (President's Act No. 16 of 1973) (Hindi and English versions) published in Gazette of India dated the 28th September, 1973 under sub-section (3) of section 3 of the Andhra Pradesh State Legislature (Delegation of Powers) Act, 1973. [*Placed in Library. See* No. LT-5793/73].

NOTIFICATION UNDER ORISSA MOTOR VEHICLES (TARATION OF PASSENGERS) ACT

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI KAMLAPATI TRIPATHI): I beg to lay on the Table a copy of Notification No. S.R.O. 771/73 (Hindi and English versions) published in Orissa Gazette dated the 18th August, 1973, making certain amendment to the Orissa Motor Vehicles (Taxation of Passengers) Rules, 1969, under sub-section (3) of section 23 of the Orissa Motor Vehicles (Taxation of Passengers) Act, 1969 read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973, issued by the President in relation to the State of Orissa. [*Placed in Library. See* No. LT-5794/73].

NOTIFICATION UNDER MERCHANT SHIPPING ACT

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA): I beg to lay on the Table:—

(1) A copy of the Indian Merchant Shipping (Medical Examination) Amendment Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 702 in Gazette of India dated the 10th June, 1972, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [*Placed in Library. See* No. LT-5795/73].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): I beg to lay on the Table: